

25.03.2014

O.A.CCP 1/2013
IN T.A.13/2010

Hon'ble Shri Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

For applicant Shri Raj Singh, learned
For respondents Shri Pankaj Awasthi for Shri A. K.
Chaturvedi.

As requested by learned counsel for the respondents,
put up this case tomorrow.

J. U.
Member (A)

U.P. A. V. D.
Member (J)

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26.03.2014.

C.C.P.No.1/2013

T.A.No.13/2014 In

App: Sri Raj Singh, learned counsel for the applicant.
Resp: Sri P.K. Awasthi holding brief for Sri A.K. Chaturvedi,
learned counsel for the respondents.

The applicant has preferred the present C.C.P. for non-compliance of the order dated 27.7.2013 passed in T.A.No.13/2014. It is pointed out by the learned counsel for the applicant that the order was subsequently challenged before the Hon'ble High Court in W.P.No.1398 (S/B) of 2012. The Hon'ble High Court has been pleased to quash the order of the Tribunal and remanded back the matter to the Tribunal for deciding afresh.

Under such circumstances, there is nothing remain to be adjudicated in the present C.C.P.

Accordingly, the C.C.P. is dismissed. Notices issued to the respondents' stands discharged.

J. U.
(Ms. Jayati Chandra)
Member (A)

Amit/-

U.P. A. V. D.
(Navneet Kumar)
Member (J)

OR
copy of order
dt. 26.3.2014
Prepared
on 28.3.14